

## PROGRAMME SCHEDULE

**KADAPA DISTRICT – WORK SHOP – I, DATED: 18-11-2017**

**CHAIRPERSON:**  
Hon'ble Administrative Judge,  
Kadapa District.

**NODAL OFFICER**  
Prl. District Judge

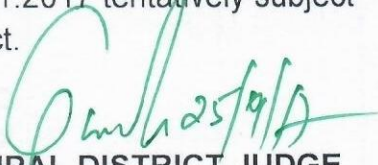

**SUBJECT: INVESTIGATION & BAIL IN CRIMINAL CASES.**

- TOPICS:**
- 1) Investigation process – Role of Courts.
  - 2) Scope and relevance of statements recorded under Sections 161 & 164 Cr.P.C.
  - 3) Conduct of Test Identification Parades for suspects and property recovered during investigation.
  - 4) Recording of dying declarations.
  - 5) Judicial custody & Police custody – Recent trends.
  - 6) Bail, anticipatory bail, mandatory bail, bail after conviction.
  - 7) Criminal Miscellaneous Petitions.
  - 8) Offences affecting administration of justice.

Sessions	Timings	Chosen Topic	Proceedings	Resource Person
I	10.00 A.M. to 11.30 A.M.	Investigation process – Role of Courts.	Paper Presentation by <b>Sri G.Shiva Prasad Yadav,</b> Junior Civil Judge, Kamalapuram.	
			Discussion by the Resource	
			Person interaction by the Participants comments by the resource person	
II		Scope and relevance of statements recorded under Sections 161 & 164 Cr.P.C.	Paper Presentation by <b>Sri N.Rajasekhar,</b> Junior Civil Judge, Sidhout.	
			Discussion by the Resource	
			Person interaction by the Participants comments by the resource person	
III	11.50 A.M. to 01.00 P.M.	Conduct of Test Identification Parades for suspects and property recovered during investigation.	Paper Presentation by <b>Sri C.N.Murthy,</b> Prl. Senior Civil Judge, Kadapa.	
			Discussion by the Resource	
			Person interaction by the participants comments by the resource person	
IV		Recording of dying declarations.	Paper Presentation by <b>Smt.E.Prasuna,</b> Junior Civil Judge, Railway Kodur	
			Discussion by the Resource	
			Person interaction by the participants comments by the resource person	

V	01.45 P.M to 03.00 P.M	Judicial custody & Police custody – Recent trends.	Paper Presentation by <b>Sri R.Ashok Kumar</b> , Spl. JFCM for Proh. & Excise Offences, Kadapa.	
			Discussion by the Resource	
			Person interaction by the	
			participants comments by the resource person	
VI		Bail, anticipatory bail, mandatory bail, bail after conviction.	Paper Presentation by <b>Sri Maddasani Sreenu</b> , Prl. Junior Civil Judge, Rayachoty.	
			Discussion by the Resource	
			Person interaction by the	
			participants comments by the resource person	
VII	03.20 P.M to 05.00 P.M	Criminal Miscellaneous Petitions.	Paper Presentation by <b>Sri M.Pradeep Kumar</b> , I Additional Junior Civil Judge, Proddatur.	
			Discussion by the Resource	
			Person interaction by the	
			participants comments by the resource person	
VIII		Offences affecting administration of justice.	Paper Presentation by <b>Smt.M.Manasa</b> , Additional Junior Civil Judge, Rayachoty.	
			Discussion by the Resource	
			Person interaction by the	
			participants comments by the resource person	

**Note:-** The above Judicial Officers are requested to submit the said Papers/Articles for the workshop to this office on or before **15.10.2017 without fail**. The same may be mailed to [djud@nic.in](mailto:djud@nic.in). The date of workshop is fixed as 18.11.2017 tentatively subject to confirmation of Hon'ble Administrative Judge, Kadapa District.

  
**PRINCIPAL DISTRICT JUDGE,**  
**KADAPA.**  


- To
- The Principal Senior Civil Judge, Kadapa.
  - The Principal Junior Civil Judge, Rayachoty.
  - The Junior Civil Judge, Kamalapuram.
  - The Junior Civil Judge, Sidhout.
  - The Junior Civil Judge, Railway Kodur.
  - The Spl. JFCM for Prohibition & Excise Offences, Kadapa.
  - The I Additional Junior Civil Judge, Proddatur.
  - The Additional Junior Civil Judge, Rayachoty.

*Dy.no. 6789*  
*25/9/17*